

डा० के० एल० श्रीमाली: मैं ने निवेदन कर दिया है कि इस में ६,७ साल लग सकते हैं ।

श्री अमोल ब चन्दा : यह हिन्दी विश्व-कोष कितने भागों में तैयार हो रहा है और हर भाग की क्या कीमत है ?

डा० के० एल० श्रीमाली : इस के १० वाल्यूम्स होंगे और इस में ७ वर्ष लगेंगे ।

श्री देवकीनन्दन नारायण : क्या मैं मंत्री महोदय से जान सकता हूँ कि यह काम नागरी प्रचारिणी सभा को सौंपने से पहले और भी किन्हीं संस्थाओं से इस काम के लिये मांग आई थी ?

डा० के० एल० श्रीमाली: जी नहीं ।

श्री देवकीनन्दन नारायण : और कौन कौन सी संस्थाओं से इस काम के लिये मांग आई थी ?

डा० के० एल० श्रीमाली : जी नहीं, मांग नहीं आई थी ।

लीगल ड्राफ्ट्समैनों का सम्मेलन

३१८. श्री राम सहाय : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या २ फरवरी, १९५८ को लीगल ड्राफ्ट्समैनों का एक सम्मेलन नई दिल्ली में हुआ था ;

(ख) यदि हाँ तो प्रत्येक राज्य से कितने ड्राफ्ट्समैन इस सम्मेलन में सम्मिलित हुए थे ; और

(ग) क्या सम्मेलन ने सरकार को अपनी कोई रिपोर्ट प्रस्तुत की है ?

†[CONFERENCE OF LEGAL DRAFTSMEN

*318. SHRI RAM SAHAI: Will the Minister of LAW be pleased to state:

(a) whether a conference of legal draftsmen was held at New Delhi on the 2nd February, 1958;

(b) if so, what is the number of draftsmen from each State who participated in the conference; and

(c) whether the conference has submitted any report to Government?]

विधि उपमंत्री (श्री आर० एम० हजारनवीस) : (क) जी हाँ पहली और दूसरी फरवरी, १९५८ को हुआ था ।

(ख) इस सम्मेलन में तेरह राज्यों ने भाग लिया था । कुल ३६ सदस्यों ने इस में हिस्सा लिया था । उस में से आंध्र प्रदेश, बम्बई, केरल, मद्रास, उड़ीसा, पंजाब और वेस्ट बंगाल—इन राज्यों की तरफ से एक-एक सदस्य थे और बाकी राज्यों की तरफ से दो-दो सदस्य थे ।

(ग) कोई विधिवत् रिपोर्ट मांगी नहीं गई थी, किन्तु कार्यवाहियों का संक्षिप्त विवरण सब राज्य सरकारों को भेजा जा चुका है ।

†[THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): (a) Yes on the 1st and 2nd February, 1958.

(b) Thirteen States participated in the Conference. There were 36 delegates in all. Seven States sent one delegate each—Andhra Pradesh, Bombay, Kerala, Madras, Orissa, Punjab and West Bengal. The others sent two delegates each.

(c) No formal report was called for, but a copy of the summary of the proceedings has been forwarded to all the State Governments.]

श्री राम सहाय : क्या माननीय मंत्री महोदय यह बताने की कृपा करेंगे कि उन्होंने ने कोई महत्वपूर्ण या कोई विशेष सिफारिश की है ?

श्री आर० एम० हजारनवीस : जहाँ तक मेरा ख्याल है जो निर्णय लिये गये थे वे सभी महत्वपूर्ण थे ।

DIWAN CHAMAN LALL: Will the hon. Minister be prepared to lay a copy of the report of the proceedings on the Table?

SHRI R. M. HAJARNAVIS: That will be so placed.

ILLICIT DISTILLATION OF LIQUOR IN DELHI

*319. SHRI V. K. DHAGE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons charged for illicit distillation of liquor in Delhi in the years 1956 and 1957;

(b) the quantity of (i) 'Lahan' (raw liquor), and (ii) matured liquor seized in Delhi during the above years; and

(c) the quantity of smuggled poppy head recovered in Delhi during the same years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) 1956—40; 1957—82.

(b) 1956—(i) 28 mds. 8 seers, (ii) 1,898 bottles; 1957—(i) 302 mds. 38 seers and 7 chhs., 10,357 bottles.

(c) 1956—30 seers 1½ chhs.; 1957—23 mds. 12 seers and 4 chhs.

SHRI V. K. DHAGE: It is a little confusing. However, may I know whether excise offences have gone up very much since the inauguration of prohibition?

SHRI B. N. DATAR: The hon. Member is not right. He probably knows that there has been a special squad known as the anti-smuggling squad at work and that is the reason why there is an increase in the quantities seized and also in the number of accused persons.

MR. CHAIRMAN: He says there is more detection.

SHRIMATI SAVITRY DEVI NIGAM: May I know whether in spite of the notable decrease in the incidence of smuggling and illicit distillation, more such cases have been caught because the police and the excise department are working more earnestly and more vigilantly and they are taking the fullest cooperation of the social workers?

MR. CHAIRMAN: That is what he said.

DR. P. C. MITRA: How has the liquor been disposed of?

SHRI B. N. DATAR: In the usual way, Sir.

SHRI JASWANT SINGH: Was this liquor found with those who distilled this liquor or with the country liquor licence-holders?

SHRI B. N. DATAR: I do not have these details with me, Sir.

SHRI V. K. DHAGE: At what localities was this illicit liquor seized?

SHRI B. N. DATAR: I have not got the details.

SHRI V. K. DHAGE: Is it a fact that many of these illicit distillers are round about Delhi town?

DR. P. C. MITRA: How much revenue is lost because of that?

MR. CHAIRMAN: Next question, Mr. Panigrahi.

SHRI V. K. DHAGE: No answer to my question?

MR. CHAIRMAN: He does not have the information. Why worry?

BRANCHES OF THE STATE BANK OF INDIA IN ORISSA

*320. SHRI S. PANIGRAHI: Will the Minister of FINANCE be pleased to state: